GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2750 ANSWERED ON 02/08/2022

LINKAGE OF MGNREGS WAGES WITH CPI-AL

2750. DR. ARVIND KUMAR SHARMA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is cognizant of the fact that because of linkage of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) wages with Consumer Price Index for Agricultural Labourers (CPI-AL), the MGNREGS wages have become lower than even the minimum wage of many States;
- (b) if so, whether the Government is considering or making efforts to align MGNREGS wages with CPI-Rural Labourers;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) to (d): As per Section 6(1) of Mahatma Gandhi National Rural Employment Guarantee Act, 2005, the Central Government may by notification specify the wage rate for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year. However each State/UT can provide wage over and above the wage rate notified by the Central Government.

State/UT-wise notified wage rates for unskilled worker under Mahatma Gandhi NREGS, for the financial years 2021-22 and 2022-23 is given at **Annexure.**

Annexure referred in reply to parts (a)to(d) of Lok Sabha Unstarred Question No. 2750 dated 02.08.2022

| State/U | JT-wise notified wage rates for unskilled worke | r under Mahatm | na |
|----------|---|----------------|------------|
| Gandhi | NREGS for the financial years 2021-22 and 20 | 22-23. | |
| S. No. | State/UT | FY 2021-22 | FY 2022-23 |
| 1 | ANDHRA PRADESH | 245 | 257 |
| 2 | ARUNACHAL PRADESH | 212 | 216 |
| 3 | ASSAM | 224 | 229 |
| 4 | BIHAR | 198 | 210 |
| 5 | CHHATTISGARH | 193 | 204 |
| 6 | GUJARAT | 229 | 239 |
| 7 | HARYANA | 315 | 331 |
| 8 | HIMACHAL PRADESH - NON SCHEDULED AREA | 203 | 212 |
| 0 | HIMACHAL PRADESH - SCHEDULED | | |
| 8a | AREA | 254 | 266 |
| <u> </u> | JAMMU & KASHMIR | 234 | 200 |
| 10 | LADAKH | 214 | 227 |
| 10 | JHARKHAND | 198 | 210 |
| 11 | KARNATAKA | 289 | 309 |
| 12 | KERALA | 289 | 303 |
| 13 | MADHYA PRADESH | 193 | 204 |
| 14 | MAHARASHTRA | 248 | 204 |
| 15 | MANIPUR | 248 | 250 |
| 10 | | 231 | 231 |
| 17 | MEGHALAYA MIZORAM | 220 | 230 |
| | | | |
| 19 | NAGALAND | 212 | 216 |
| 20 | ODISHA | 215 | 222 |
| 21 | PUNJAB | 269 | 282 |
| 22 | RAJASTHAN | 221 | 231 |
| 23 | SIKKIM | 212 | 222 |
| 22 | SIKKIM(3 Gram Panchayat namely | 318 | 333 |
| 23a | Gnathang, Lachung, Lachen) | 272 | 201 |
| 24 | TAMIL NADU | 273 | 281 |
| 25 | TRIPURA | 212 | 212 |
| 26 | UTTAR PRADESH | 204 | 213 |
| 27 | UTTARAKHAND | 204 | 213 |
| 28 | WEST BENGAL | 213 | 223 |
| 29 | GOA | 294 | 315 |
| 30 | ANDAMAN & NICOBAR | | • • • • |
| 30a | ANDAMAN | 279 | 292 |
| 30b | NICOBAR | 294 | 308 |
| 31 | Dadra and Nagar Haveli and Daman and Diu | 269 | 278 |
| 32 | LAKSHADWEEP | 266 | 284 |
| 33 | PUDUCHERRY | 273 | 281 |
| 34 | TELANGANA | 245 | 257 |